

**THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND):** (a) and (b). New petrol/diesel outlets are opened in different cities as per marketing plans and according to the policy from time to time.

[English]

### **Book-Stall at New Delhi Railway Station**

**2949. SHRI VISHWANATH SHASTRI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether prior to May, 1988 three book-stalls, two counter tables eleven trolleys were functioning at platforms number 1 to 5 of New Delhi Railway station whereas only three book-stalls are functioning at these platforms at present with the result that unauthorised hawking of books and magazines is going on at these platforms;

(b) if so, the action taken or being taken to provide more authorised book-stalls/counters at these platforms in order to curb the activities of unauthorised hawkers there; and

(c) if not, the steps being taken to stop unauthorised hawkers from functioning at these platforms?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN):** (a) to (c). The counter-tables and trolleys have been withdrawn with a view to easing congestion on the platforms at New Delhi station. Some increase in unauthorised hawking was noticed. A task force has been set up by the Railway and regular checks are being conducted to curb the unauthorised hawking. There is no proposal at present either to increase the number of stalls or to restore any table/trolley at the platforms.

### **Conveyance Allowance to I.T.D.C. Employees**

**2950. SHRISURYANARAYAN SINGH:** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that a number of the India Tourism Development Corporation employees who have been granted conveyance advance are being allowed to claim the actual conveyance expenses rather than being allowed to claim the actual conveyance expenses rather than their entitled monthly fixed conveyance allowance as per ITDC/ Government Rules; and

(b) if so, the details thereof and the reasons therefor?

**THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA):** (a) and (b). Accordingly, to the rules of ITDC, employees performing journeys for official purposes are allowed re-imbursement on the basis of actual expenses, irrespective of advance having been given to them for purchase of vehicle. The employees who have fixed conveyance allowance are not allowed re-imbursement of local conveyance expenses.

### **Taking over of Vayudoot by Dalmias**

**2951. SHRISURYANARAYAN SINGH:** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Dalmias to take over Vayudoot" appearing in the 'Business Political Observer' dated July 12, 1991; and

(b) if so, the reaction of the Government thereto?